

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 997
TO BE ANSWERED ON FRIDAY, THE 24TH JULY, 2026**

DISTRICT COURT INFRASTRUCTURE IN ANDHRA PRADESH

997. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has undertaken any study regarding the existing district court infrastructure in Andhra Pradesh;
- (b) if so, the details regarding the list of court infrastructure proposed, under construction and presently functional across Andhra Pradesh, district-wise, particularly in Nellore District;
- (c) the details regarding the total amount of funds allocated, released and utilised for the construction of district-court infrastructure in Andhra Pradesh over the last five years, district-wise including Nellore District;
- (d) the details regarding the total number of judicial vacancies at present in district-courts across Andhra Pradesh, district-wise, including Nellore District; and
- (e) the details regarding the list of district court infrastructure projects that have been pending for more than 5 years, including the steps being undertaken to resolve such delays across Andhra Pradesh, district-wise, particularly in Nellore District?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): The primary responsibility for development of infrastructure facilities for District and Subordinate Courts rests with the State Governments/UTs. However, to augment the resources of States/UTs, Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94. The Scheme covers five components namely Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet Complexes and Digital Computer Rooms. The Scheme is appraised by a third party agency across the country including the State of Andhra Pradesh for its

effectiveness. The Scheme is also appraised by the Department Related Parliamentary Standing Committee (DRPSC).

Under the CSS, projects are identified by the States/UTs and High Courts concerned. After receipt of the detailed demands from the States/UTs, tentative allocation of funds to States/UTs is done and Mother Sanction is issued to States/UTs. The States/UTs can incur expenditure on the identified projects within the limit of Mother Sanction while adhering to the guidelines of CSS. For Financial Year 2026-27, Mother Sanction of Rs 8.79 crore has been issued to the State of Andhra Pradesh. The Scheme had sunset date of 31.03.2026 and has been temporary extended up to 30.09.2026.

As per information provided by the State Government of Andhra Pradesh, the district-wise details of court infrastructure presently functional and under construction across Andhra Pradesh, including Nellore District are at **Annexure-I**.

(c): Funds released and utilized by the State of Andhra Pradesh for construction of district-court infrastructure, including Nellore District during last five years under the CSS are as under:

S. No	Financial Year	Funds Released (Rs. in crore)
1	2021-22	0.00
2	2022-23	22.50
3	2023-24	49.82
4	2024-25	0.99
5	2025-26	30.98
Total		104.29

(d): The district-wise details regarding total number of judicial vacancies in the courts across Andhra Pradesh as received from High Court of Andhra Pradesh are as under (As on 31.05.2026):

Sr. No.	Name of the Judicial District*	Sanctioned Strength	Vacancy
1.	Ananthapur	63	15
2.	Chittoor	80	24
3.	East Godavari	80	12
4.	Guntur	79	4
5.	Kadapa	49	5

Sr. No.	Name of the Judicial District*	Sanctioned Strength	Vacancy
6.	Krishna	107	13
7.	Kurnool	76	19
8.	Nellore	49	6
9.	Prakasham	50	7
10.	Srikakulam	41	8
11.	Visakapatnam	102	10
12.	Vizianagaram	32	5
13.	West Godavari	67	9
	Total	875	137

* The territorial Jurisdiction of district courts is different from the administrative/revenue territorial Jurisdiction.

(e): As per information provided by the Government of Andhra Pradesh, two infrastructure projects started before year 2021 are still under construction. These projects are (i) Residential Quarter to accommodate Civil Judge (Senior Division) at Ramachandrapuram, District – Konaseema, and (ii) Construction of six Courts building complex at Adoni, District – Kurnool. An online monitoring mechanism in form of Nyaya Vikas Portal is in place for collection and monitoring of progress of projects under the Scheme.

STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 997 FOR 24.07.2026 REGARDING DISTRICT COURT INFRASTRUCTURE IN ANDHRA PRADESH

District Name	Total No. of Projects	
	Completed/functional	Under Construction
Annamayya	1	1
Anakapalli	0	2
East Godavari	1	1
Eluru	0	2
YSR Kadapa	0	4
Tirupati	0	1
Vizianagaram	0	1
Parvathipuram	0	2
Dr. B.R. Ambedkar Konaseema	1	1
Krishna	1	0
Kurnool	0	1
Nandyal	0	1
West Godavri	0	1
Chittoor	0	1
Kakinada	2	2
N.T. R	1	1
Visakhapatnam	1	1
Prakasam	1	1
Srikakulam	1	0
Ongole	0	0
Nellore	0	0
Anathapuramu	0	0
Vizianagaram	0	0
Guntur	0	0
Total	10	24